COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NOs. 510 & 511 OF 2016 IN
DFR NO. 2181 OF 2016

Dated: 27th October, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s J.B. Rolling Mills Ltd. & Anr. .... Appellant(s)
Vs.
Himachal Pradesh Central Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Ajay Vaidya
Mr. Abhishek Upadhyay

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

ORDER

IA NOs. 510 & 511 OF 2016
(Appls. for condonation of delay in filing and re-filing the appeal)

There is 57 days delay in re-filing and 71 days delay in filing the appeal. In these applications the applicant/appellant has prayed that the delay be condoned.

Learned counsel for the appellant states that all the respondents have been served and he will be filing affidavit of service within ten days. The notice sent by the Registry is served on the respondents.

We have heard learned counsel for the appellant and learned counsel for Respondent No.2. Though served, nobody appears on behalf of Respondent No.1.

Having heard learned counsel and on a perusal of the explanation, we are of the opinion that the explanation is acceptable and the delay deserves to be condoned. Accordingly, delay in filing and re-filing the appeal is condoned. Applications are disposed of.

Registry is directed to number the appeal and list the matter for admission ***10.11.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt